

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).33471/2011

(From the judgement and order dated 24/08/2011 in AFO No.1124/2010 of The HIGH COURT OF BOMBAY)

ESHA EKTA APPARTMENTS CHS LTD.& ORS. Petitioner(s)

VERSUS

MUN.CORP.OF MUMBAI & ORS. Respondent(s)

(With office report)

WITH SLP(C) NO. 33601 of 2011

(With prayer for interim relief and office report)

SLP(C) NO. 33940 of 2011

(With prayer for interim relief and office report)

SLP(C) NO. 35402 of 2011

(With prayer for interim relief and office report)

SLP(C) NO. 35324 of 2011

(With prayer for interim relief and office report)

T.C.(C) NO. 55 of 2012

Date: 12/09/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s)	Dr.A.M.Singhvi, Sr.Adv.
In SLP(C)33471/11	Mr.Abhimanyu Bhandari, Adv. Mr.Samanvya Dwivedi, Adv. Mr. Harish Pandey, Adv.
In SLP(C)35324/11	Mr.Ravi Shankar Prasad, Sr.Adv. Mr.Abhimanyu Bhandari, Adv. Mr.Samanvya Dwivedi, Adv. Mr. Naveen Kumar, Adv.
In SLP(C)35402/11	Mr.Abhimanyu Bhandari, Adv. Mr.Samanvya Dwivedi, Adv. Mr. Naveen Kumar, Adv.
In T.C.(C) No.55/12	Dr.A.M.Singhvi, Sr.Adv. Mr.Ravi Shankar Prasad, Sr.Adv. Mr.Abhimanyu Bhandari, Adv. Mr.Samanvya Dwivedi, Adv. Mr. Naveen Kumar, Adv.
For Respondent(s)	Mr.Dushyant Dave, Sr.Adv. Mr.C.Mukund, Adv. Mr.Pankaj Jain, Adv. Mr.Bijoy Kumar Jain, Adv. Mr.Harish N.Salve, Sr.Adv. Mr.Huzefa A.Ahmadi, Adv. Ms. Kavita Wadia, Adv. Mr.Pallav Shishodia, Sr.Adv. Mr.S.Sukumaran, Adv. Mr.Anand Sukumar, Adv. Ms. Meera Mathur, Adv.

Mr.Kavin Gulati, Adv.
Ms.Rashmi Singh, Adv.
Mr.T.Mahipal, Adv.

Mr.Kumar Kartikay, Adv.
Ms.Neelu Sharma, Adv.
Mr.Vasu Sharma, Adv.
Mr.Merusagar Samantaray, Adv.

UPON hearing counsel the Court made the following
O R D E R

Shri Pallav Shishodia, learned senior counsel appearing for the Municipal Corporation of Greater Mumbai requests that his instructing counsel may be given four weeks' time to file affidavit in these and the transferred matter. Learned counsel for the impleaded parties also made similar request.

In the peculiar facts of the case, we accept the request and adjourn the cases. To be listed for final disposal on 06.11.2012.

The counsel instructing Shri Pallav Shishodia, Senior Advocate, shall ensure that on the next date of hearing some officer of the Corporation remains present along with the relevant records.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master